

**Directorate General Foreign Trade
DES-V Section**

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The NC Meeting No.4/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.05.2017 in Room No.102 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.02/AM-18 dated 27.04.2017 and Meeting No.03/AM-18 dated 11.05.2017 are taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 4/AM-18 dated 25.05.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 4/84-ALC3/2017 MEETING DATE : 25.05.2017

1	Case No.:3/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00471/AM17/	RLA File :04/24/040/00073/AM15/	Lic.No/Date:0410158974 14.07.2014	
	Decision : The Committee considered the case as per agenda and alongwith other relevant papers. Committee decided to ratify the norms for the above AA taking clue from SION, J-377 as applied for. RA may take necessary action subject to compliance of other usual conditions.			

2	Case No.:26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 22.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been referred to TC, Mumbai for their comments. NC decided to await their reply and the case stands deferred for re-listing on 22.06.2017.			

3	Case No.:7/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	Defer Date: 22.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been referred to TC, Mumbai for their comments. NC decided to await their reply and the case stands deferred for re-listing on 22.06.2017.			

4	Case No.:9/25/84-ALC3/2016	Party Name:NANDKISHORE	Meet No/Date:4/84-	Status:
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	MASTURLAL & SONS.,	ALC3/2017 25.05.2017	Deferred
HQ File :01/84/050/00477/AM17/	RLA File :07/24/040/00102/AM16/	Lic.No/Date:0710108467 03.07.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application of the firm has been referred to TC, Mumbai for their comments. NC decided to await their reply and the case stands deferred for re-listing on 22.06.2017.			

5	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been referred to TC, Noida for their comments. NC decided to await their reply and the case stands deferred for re-listing on 22.06.2017.				

6	Case No.:10/25/84-ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application of the firm has been referred to TC, Noida for their comments. NC decided to await their reply and the case stands deferred for re-listing on 22.06.2017.				

7	Case No.:11/25/84-ALC3/2016	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.				

8	Case No.:40/25/84-ALC3/2016	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

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9	Case No.: 42/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

10	Case No.: 12/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

11	Case No.: 41/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

12	Case No.: 2/25/84-ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 22.06.2017
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has sought <i>certain</i> information vide their letter No. 7/383/2016-TSW dated 02.01.2017. The case stands deferred for re-listing on 22.06.2017.				

13	Case No.: 44/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

14	Case No.: 45/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00513/AM17/	RLA File :07/24/040/00298/AM16/	Lic.No/Date: 0710109110 01.12.2015	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

15	Case No.: 5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date: 0610038278 16.12.2015	Defer Date: 22.06.2017

Decision : The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. The case stands deferred for re-listing on 22.06.2017.

16	Case No.: 23/23/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic.No/Date: 0710109291 20.01.2016	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

17	Case No.: 22/23/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date: 0710109475 03.03.2016	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

18	Case No.: 8/25/84-	Party Name: MASTURLAL	Meet No/Date: 4/84-	Status:
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ALC3/2016	PRIVATE LIMITED	ALC3/2017 25.05.2017	Withdrawn
HQ File :01/84/050/00476/AM17/	RLA File :07/24/040/00408/AM16/	Lic.No/Date:0710109553 22.03.2016	
Decision : NC noted that above case was ratified in its meeting No2/84/ALC3/2018 dated 27.04.2017, hence decided to withdraw the above case from the this meeting.			

Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 22.06.2017
19	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.		

Case No.:8/4/84-ALC3/2017	Party Name:KARAM MULTIPACK PVT. LTD.,	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00035/AM18/	RLA File :24/24/040/00042/AM16/	Lic.No/Date:2410041951 22.04.2016	Defer Date: 22.06.2017
20	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.		

Case No.:43/25/84- ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 22.06.2017
21	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.		

Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date: 22.06.2017
22	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that PH was granted to the firm but there is no representative of the firm appeared before NC on 09.03.2017. NC decided to ask the firm to appear on 27.04.2017 and defer the case for re-listing on 22.06.2017.		

23	Case No.: 7/13/84-ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Rejected
	HQ File :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP to the firm to furnish information as per their U.O. No. 7/349/2016-TSW dated 25.10.2016. The reply of the firm is not received, hence Committee decided to reject the above case with direction to firm to deposit the applicable custom duty with interest for EODC. RA may take suitable consequential action accordingly.				

24	Case No.: 14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84-EODCALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

25	Case No.: 5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

26	Case No.: 4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

27	Case No.: 22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
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HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date: 22.06.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that Firm's representative was asked to attend the personal hearing third time on 25.05.2017.however, firm has shown inability to attend the hearing due to non availability of technical officer, NC decided to allow one more opportunity

Case No.:17/23/84-ALC3/2016	Party Name:THE NATURAL FLOORS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
HQ File :01/84/050/00462/AM17/	RLA File :10/24/040/00036/AM17/	Lic.No/Date:1010059533 12.07.2016	

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Decision : The Committee considered the case as per agenda and alongwith other relevant papers. Committee decided to ratify the norms for the above AA allowing wastage of inputs as 2% in the export product.
RA may take necessary action subject to compliance of other usual conditions.

Case No.:11/23/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00456/AM17/	RLA File :06/24/040/00014/AM17/	Lic.No/Date:0610038426 26.07.2016	Defer Date: 22.06.2017

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 22.06.2017

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 22.06.2017

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

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32	Case No.: 2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Rejected
	HQ File :01/84/050/00233/AM17/	RLA File :08/24/040/00169/AM17/	Lic.No/Date:0810138416 04.08.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 19.01.2017 to furnish the CAD/CAM and Measurement in this case. Since, no reply not received from the firm, Committee decided to reject the case with direction to pay the applicable custom duty with interest for EODC. RA may take suitable consequential action accordingly.				

33	Case No.: 14/15/84- ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Rejected
	HQ File :01/84/050/00272/AM17/	RLA File :32/24/040/00012/AM17/	Lic.No/Date:3210077950 04.08.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. Since, no reply not received from the firm, Committee decided to reject the case with direction to pay the applicable custom duty with interest for EODC. RA may take suitable consequential action accordingly.				

34	Case No.: 23/13/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

35	Case No.: 18/19/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00329/AM17/	RLA File :03/95/040/00037/AM17/	Lic.No/Date:0310807179 18.08.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/36/2017-TWS dated 15.02.2017 as under : Export Item: Flexible Intermediate bulk Containers Net Content of Exports: PP Granules: 818.18 MT,				

HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

S.No. application	Import Item	Quantity
1.	Relevant PP granules	1.10 kg / kg content contains in the export
2.	Relevant HDPE granules	1.05 kg / kg content contains in the export
3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg / kg of the export
4.	Relevant Master Batch white	
5.	Relevant Master Batch colour	
6.	Relevant Conductive Black	
7.	Relevant LLDPE	1.05 kg / kg content contains in the export
8.	Relevant LDPE	1.05 kg / kg content contains in the export
9.	Relevant UV Stabilizer Master Batch	0.004 kg / kg of the export

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:19/19/84-
ALC3/2016

Party Name:SHANKAR
PACKAGINGS LIMITED

Meet No/Date:4/84-
ALC3/2017
25.05.2017

Status:
Approved

HQ File
:01/84/050/00330/AM17/

RLA File
:03/95/040/00036/AM17/

Lic.No/Date:0310807178
18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/146/2017-TWS dated 23.05.2017 as under :

36 **Export Item:** Flexible Intermediate bulk Containers

Net Content of Exports:

PP Granules: 818.18 MT,
HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

S.No. application	Import Item	Quantity
1.	Relevant PP granules	1.10 kg / kg content contains in the export
2.	Relevant HDPE granules	1.05 kg / kg content contains in the export
3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg / kg of the export
4.	Relevant Master Batch white	
5.	Relevant Master Batch colour	
6.	Relevant Conductive Black	
7.	Relevant LLDPE	1.05 kg / kg content contains in the export
8.	Relevant LDPE	1.05 kg / kg content contains in the export
9.	Relevant UV Stabilizer Master Batch	0.004 kg / kg of the export

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/23/84-ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
HQ File :01/84/050/00455/AM17/	RLA File :03/95/040/00413/AM17/	Lic.No/Date:0310807464 30.08.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/36/2017-TWS dated 15.02.2017 as under :

1. Export item: Non Woven Geo composite (i.e. man made Filament Weighing between 70 G/SQM to 150 G/SQM) comprising of 83.01 MT Polyester Filament Yarn & 66.99 MT of Polypropylene granules.

Quantity : 150 MT

Import Items:

Sl. No.	Import Item	Quantity allowed
1	Polyester Filament Yarn of relevant Denier	85.500 MT
2	Polypropylene Granules	69.000 MT

2. Export item: Non Woven Geo composite (i.e. man made Filament Weighing More than 150 G/SQM) comprising of 83.01 MT Polyester Filament Yarn & 66.99 MT of Polypropylene granules.

Import Items:

Sl. No.	Import Item	Quantity allowed
1	Polyester Filament Yarn of relevant Denier	85.500 MT
2	Polypropylene Granules	69.000 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

38	Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 22.06.2017.				

39	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

40	Case No.:10/15/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted from the reply of the firm received on 16.01.2017 that they are take up the matter for amendment in Adv Authorisation with RA, Kanpur for necessary correction for revise import quantity and also has requested for defer the case till the revised quantity is not notified by Jt.DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 22.06.2017.				

41	Case No.:9/15/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Rejected
	HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 19.01.2017 to furnish the CAD/CAM and Measurement in this case. Since, no reply not received from the firm, Committee decided to reject the case with direction to pay the applicable custom duty with interest for EODC. RA may take suitable consequential action accordingly.				

42	Case No.:13/4/84-ALC3/2017	Party Name:BHARAT SILKS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00040/AM18/	RLA File :07/24/040/00189/AM17/	Lic.No/Date:0710110433 16.09.2016	Defer Date:
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

43	Case No.:30/19/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00341/AM17/	RLA File :33/24/040/00004/AM17/	Lic.No/Date:3310030350 30.09.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

44	Case No.:1/21/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

45	Case No.:4/15/84-ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	
Decision : The Committee considered the case as per agenda and alongwith other relevant papers. Committee decided to ratify the norms for the above AA allowing wastage net to net basis with accountability clause. RA may take necessary action subject to compliance of other usual conditions.				

46	Case No.:6/16/84-ALC3/2016	Party Name:ADITYA BIRLA NUVO LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date: 22.06.2017
Decision : The Committee considered the case as per agenda and observed that the hard				

copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 22.06.2017

47	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

48	Case No.:3/20/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00346/AM17/	RLA File :08/24/040/00312/AM17/	Lic.No/Date:0810139017 10.11.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish certain information for the examination of the case. Reply is not received from the firm so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 22.06.2017.				

49	Case No.:44/20/84-ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00387/AM17/	RLA File :05/24/040/00393/AM17/	Lic.No/Date:0510400427 16.11.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish the CAD of the product in this case. Reply is not received from the firm so far. NC decided to send a reminder to firm. The case stands deferred for re-listing on 22.06.2017.				

50	Case No.:2/20/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to specify the name of export product in this case. Reply is not received from the firm so far. NC decided to send a reminder to firm. The case stands deferred for re-listing on 22.06.2017.				

51	Case No.:16/25/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
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HQ File :01/84/050/00484/AM17/	RLA File :56/24/040/00037/AM17/	Lic.No/Date:5610005033 29.11.2016
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per written comments of DIPP vide F. No. 7(196)/2017-TSW dated 11.05.2017 as under :

Taking cue from H-97 and Public Notice No.14 dated 9.8.2012, Following norms is approved:

Export Item : Flexible Intermediate Bulk containers **Quantity:** 1100 MT

Import Item :

S.No.	Import Item	Quantity
1.	PP Granules	1.10 Kg/kg content contained in export product
2.	PP Fibre	1.10 Kg/kg content contained in export product
3.	Packing Material (PP Granules)	As per packing policy

RA may take necessary action subject to compliance of other usual conditions.

Case No.:2/19/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00313/AM17/	RLA File :30/24/040/00028/AM17/	Lic.No/Date:3010103896 05.12.2016	Defer Date: 22.06.2017

Decision : The Committee considered the case as per agenda and observed that a letter has been issued to RA, Ludhiana to furnish the hard copy of the application in this case. No reply is received from RA, Ludhiana. NC decided to send a reminder to RA, Ludhiana. The case stands deferred for re-listing on 22.06.2017

Case No.:12/23/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

Case No.:14/23/84-ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00459/AM17/	RLA File :32/24/040/00034/AM17/	Lic.No/Date:3210078071 29.12.2016	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

Case No.:16/23/84-ALC3/2016	Party Name:JUMBO BAG LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00461/AM17/	RLA File :04/24/040/00137/AM17/	Lic.No/Date:041016265 4 02.01.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their examination comments. NC decided to wait for their comments. The case stands deferred for re-listing

on 22.06.2017.

Case No.:19/25/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

Case No.:48/25/84-ALC3/2016	Party Name:SURYA TEXTTECH,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
HQ File :01/84/050/00516/AM17/	RLA File :22/24/040/00088/AM17/	Lic.No/Date:2210015626 03.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application was forwarded to DC (MSME) and TC, Noida for their comments. NC decided that case pertains to DIPP, hence a copy of the application may be forwarded to DIPP for their comments. The case stands deferred for re-listing on 22.06.2017.			

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Case No.:13/23/84-ALC3/2016	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved																										
HQ File :01/84/050/00458/AM17/	RLA File :04/24/040/00179/AM17/	Lic.No/Date:04101626 88 09.01.2017																											
Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per written comments of DIPP vide F. No. 7(196)/2017-TSW dated 10.04.2017 as under :																													
Export Made Item No. 1:- “Cow Leather Belts”																													
<table><tr><th>STYLE</th><th>QTY</th></tr><tr><td>55168</td><td>2218</td></tr><tr><td>55179</td><td>2173</td></tr><tr><td>55229</td><td>1434</td></tr><tr><td>56822B</td><td>1045</td></tr><tr><td>56822I</td><td>805</td></tr><tr><td>57030</td><td>1208</td></tr><tr><td>58622</td><td>89</td></tr><tr><td>58636</td><td>1046</td></tr><tr><td>64079</td><td>1706</td></tr><tr><td>64085</td><td>1070</td></tr><tr><td>64089</td><td>950</td></tr><tr><td>64099</td><td>2218</td></tr></table>				STYLE	QTY	55168	2218	55179	2173	55229	1434	56822B	1045	56822I	805	57030	1208	58622	89	58636	1046	64079	1706	64085	1070	64089	950	64099	2218
STYLE	QTY																												
55168	2218																												
55179	2173																												
55229	1434																												
56822B	1045																												
56822I	805																												
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58636	1046																												
64079	1706																												
64085	1070																												
64089	950																												
64099	2218																												

64772	912
64773	1860
64889	583
64890	1097
F55157	26045
F55158	25240
F55434	4881
F59116	10450
F64824	10146
F64840	23396
F64842	3195
F65185	11925
F65186	10496
F12997	1923
F65245	1000
TOTAL	149111

S.No.	Item Description	UOM	Total Qty
2	BUCKLE (METAL FITTINGS)	NOS	Net to Net
3	BEMIS TPU ADHESIVE (FILM ADHESIVE) 30 to 32 mm width	MTRS	5653.00
4	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	SQMTR	9185.00
5	0.6MM NON WOVEN LINING without ADHESIVE (NON WOVEN LINING MATERIAL)	YARD	2660.00
6	LEATHER AUXILIARY (POLISHES/ EDGE STAIN)	KGS	1471.00
7	DA550 PRIMER (PRIMER)	KGS	1135.00
8	6 GM SILICA GEL (Packing Material)	NOS	As Per Packing Policy
9	PRINTED POLY BAGS POLYETHYLENE (Packing Material)	NOS	As Per Packing Policy
10	PACKING GIFT BOX (Packing Material)	NOS	As Per Packing Policy
11	PACKING INSERT BOX (Packing Material)	NOS	As Per Packing Policy

Export Made Item No. 2:- "Cow Leather Belts Combination With PVC Materials

STYLE	QTY
F64825	13336
F64828	9010
F64839	14180
F65242	8485
TOTAL	45011

S.No.	Item Description	UOM	Total Qty
1	OUTER LINING:-12CM LIGHTWEIGHT PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL- WIDTH 54"	MTRS	2849
2	BUCKLE (METAL FITTINGS)	NOS	Net to Net
3	BEMIS TPU ADHESIVE (FILM ADHESIVE) 30 to 32 mm width	MTRS	614
4	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	SQMTR	2695
6	LEATHER AUXILIARY (POLISHES EDGE/ STAIN)	KGS	441
7	DA550 PRIMER (PRIMER)	KGS	347
8	6 GM SILICA GEL (Packing Material)	NOS	As Per Packing Policy
9	PRINTED POLY BAGS POLYETHYLENE (Packing Material)	NOS	As Per Packing Policy
10	PACKING GIFT BOX (Packing Material)	NOS	As Per Packing Policy

RA may take necessary action subject to compliance of other usual conditions.

59	Case No.: 21/23/84-ALC3/2016	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

60	Case No.: 9/23/84-ALC3/2016	Party Name:AKR TEXTILE,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00454/AM17/	RLA File :32/24/040/00035/AM17/	Lic.No/Date:3210078080 11.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

61	Case No.: 30/25/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been received by the DIPP. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 22.06.2017.

62	Case No.: 39/25/84- ALC3/2016	Party Name:VINAYAK POLYMERS	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00507/AM17/	RLA File :13/24/040/00045/AM17/	Lic.No/Date:1310048524 12.01.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

63	Case No.: 18/23/84- ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic.No/Date:3510045093 13.01.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

64	Case No.: 26/25/84- ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic.No/Date:3510045099 20.01.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

65	Case No.: 31/25/84- ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

66	Case No.: 32/25/84- ALC3/2016	Party Name:ARVIND OG NONWOVENS PRIVATE	Meet No/Date:4/84- ALC3/2017	Status: Deferred
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	LIMITED	25.05.2017	
HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

67	Case No.:15/25/84-ALC3/2016	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

68	Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

69	Case No.:24/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

70	Case No.:20/23/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00465/AM17/	RLA File :04/24/040/00143/AM17/	Lic.No/Date:0410162765 01.02.2017	
Decision : The Committee considered the case as per agenda and alongwith other relevant papers. Committee decided to ratify the norms for the above AA taking clue from SION, J-377 as applied for. RA may take necessary action subject to compliance of other usual conditions.				

71	Case No.:21/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

72	Case No.:22/25/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00490/AM17/	RLA File :06/24/040/00042/AM17/	Lic.No/Date:0610038551 02.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply alongwith CAD received of the firm received and sent to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

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Case No.:37/25/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
HQ File :01/84/050/00505/AM17/	RLA File :03/95/040/00817/AM17/	Lic.No/Date:0310810903 02.02.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/36/2017-TWS dated 15.02.2017 as under :

Export Item: Flexible Intermediate bulk Containers

Net Content of Exports:

PP Granules: 818.18 MT,
HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

S.No. application	Import Item	Quantity
1.	Relevant PP granules	1.10 kg / kg content contains in the export
2.	Relevant HDPE granules	1.05 kg / kg content contains in the export

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3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg / kg of the export
4.	Relevant Master Batch white	
5.	Relevant Master Batch colour	
6.	Relevant Conductive Black	
7.	Relevant LLDPE	1.05 kg / kg content contains in the export
8.	Relevant LDPE	1.05 kg / kg content contains in the export
9.	Relevant UV Stabilizer Master Batch	0.004 kg / kg of the export

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 38/25/84-ALC3/2016	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Approved
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HQ File :01/84/050/00506/AM17/	RLA File :03/95/040/00835/AM17/	Lic.No/Date:0310810904 02.02.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/36/2017-TWS dated 15.02.2017 as under :

Export Item: Flexible Intermediate bulk Containers

Net Content of Exports:

PP Granules: 818.18 MT,
HDPE Granules: 4.25 MT,
Master Batch ANTIFIBRILLANT: 12.27 MT,
Master Batch White: 6.13 MT,
Master Batch colour: 3.68 MT,
Conductive Black : 6.55 MT,
LLDPE: 73.33 MT,
LDPE: 31.43 MT,
Relevant UV Stabilizer Master Batch: 16 MT.

Quantity: - 971.834 MT

S.No. application	Import Item	Quantity
1.	Relevant PP granules	1.10 kg / kg content contains in the export
2.	Relevant HDPE granules	1.05 kg / kg content contains in the export
3.	Relevant Master Batch ANTIFIBRILLANT	0.016 kg / kg of the export
4.	Relevant Master Batch white	
5.	Relevant Master Batch colour	
6.	Relevant Conductive Black	
7.	Relevant LLDPE	1.05 kg / kg content contains in the export
8.	Relevant LDPE	1.05 kg / kg content contains in the

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		export
9.	Relevant UV Stabilizer Master Batch	0.004 kg / kg of the export

RA concerned may take necessary action subject to compliance of other usual conditions.

75	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 22.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

76	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 22.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

77	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 22.06.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

78	Case No.:25/25/84-ALC3/2016	Party Name:FIBRE WORLD	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00493/AM17/	RLA File :10/24/040/00103/AM17/	Lic.No/Date:1010059711 08.02.2017	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA allowing the wastage of inputs as 2% in the export product. RA may take necessary action subject to compliance of other usual conditions.			

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79	Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that a letter has been issued to RA, Ludhiana on 24.03.2017 to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 22.06.2017.				

80	Case No.:29/25/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00497/AM17/	RLA File :06/24/040/00043/AM17/	Lic.No/Date:0610038559 10.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

81	Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

82	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

83	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their				

comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

84	Case No.: 33/25/84-ALC3/2016	Party Name: SDJ INTERNATIONAL	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00501/AM17/	RLA File :02/24/040/00239/AM17/	Lic.No/Date:0210207393 22.02.2017	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA on net to net basis as applied for. <i>Net weight of Jute Twine in Jute Yarn should be 120 MT.</i> RA may take necessary action subject to compliance of other usual conditions.				

85	Case No.: 1/25/84-ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00469/AM17/	RLA File :30/24/040/00039/AM17/	Lic.No/Date:3010103962 24.02.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 22.06.2017.				

86	Case No.: 18/25/84-ALC3/2016	Party Name: KARAN LETEX LTD	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00486/AM17/	RLA File :06/24/040/00044/AM17/	Lic.No/Date:0610038567 01.03.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply alongwith CAD received of the firm received and sent to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

87	Case No.: 14/25/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date: 4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00482/AM17/	RLA File :04/24/040/00191/AM17/	Lic.No/Date:0410162850 02.03.2017	Defer Date: 22.06.2017
Decision : : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter No. 7/148/2017-TSW dated 12.04.2017 has been sent to firm seeking following information:				
<ul style="list-style-type: none"> i) Complete calculation for requirement of raw materials separately for each export product duly certified by Chartered Engineer. ii) Function of each raw material in export product and also style number of export product. iii) To indicate the width of raw material where linear meter or yard etc., has 				

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been given or alternatively area in square meter.

- iv) Consumption of raw materials with corresponding production of each export product separately for the last three year duly certified by Chartered accountant, if already manufactured / exported earlier.

The case stands deferred for re-listing on 22.06.2017.

88	Case No.:18/4/84-ALC3/2017	Party Name:SRIVARI INDUSTRIES	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00045/AM18/	RLA File :09/24/040/00624/AM17/	Lic.No/Date:0910064747 02.03.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

89	Case No.:46/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00514/AM17/	RLA File :04/24/040/00196/AM17/	Lic.No/Date:0410162853 03.03.2017	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA on as applied for. RA may take necessary action subject to compliance of other usual conditions.				

90	Case No.:47/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Withdrawn
	HQ File :01/84/050/00515/AM17/	RLA File :04/24/040/00201/AM17/	Lic.No/Date:0410162865 07.03.2017	
Decision : NC noted that above case was ratified in NC Meeting No. 2/84 dated 27.04.2017. Accordingly, NC decided to withdraw the case from meeting.				

91	Case No.:3/4/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic.No/Date:0810139908 15.03.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

92	Case No.:2/4/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00029/AM18/	RLA File :08/24/040/00331/AM17/	Lic.No/Date:0810139918 17.03.2017	Defer Date: 22.06.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.

93	Case No.: 7/4/84-ALC3/2017	Party Name:AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

94	Case No.: 4/4/84-ALC3/2017	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00031/AM18/	RLA File :08/24/040/00477/AM17/	Lic.No/Date:0810139959 28.03.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017				

95	Case No.: 1/4/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
	HQ File :01/84/050/00028/AM18/	RLA File :08/24/040/00525/AM17/	Lic.No/Date:0810140001 03.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

96	Case No.: 9/4/84-ALC3/2017	Party Name:BEEKU EXPORTS	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Approved
	HQ File :01/84/050/00036/AM18/	RLA File :04/24/040/00233/AM17/	Lic.No/Date:0410162957 06.04.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as applied for.				
RA concern may take necessary action subject to compliance of other usual conditions.				

97	Case No.: 20/4/84- ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:4/84- ALC3/2017	Status: Deferred
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		25.05.2017	
HQ File :01/84/050/00047/AM18/	RLA File :05/24/040/00011/AM18/	Lic.No/Date:0510402197 10.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

	Case No.:11/4/84- ALC3/2017	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
98	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic.No/Date:0810140062 11.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

	Case No.:10/4/84- ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
99	HQ File :01/84/050/00037/AM18/	RLA File :35/24/040/00001/AM18/	Lic.No/Date:3510045157 17.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017				

	Case No.:21/4/84- ALC3/2017	Party Name:NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
100	HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic.No/Date:0510402279 20.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.				

	Case No.:17/4/84- ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
101	HQ File :01/84/050/00044/AM18/	RLA File :05/23/040/00018/AM18/	Lic.No/Date:0510402319 24.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017				

102	Case No.:15/4/84- ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:4/84- ALC3/2017 25.05.2017	Status: Deferred
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HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017			

Case No.:16/4/84-ALC3/2017	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
103 HQ File :01/84/050/00043/AM18/	RLA File :05/23/040/00021/AM18/	Lic.No/Date:0510402383 27.04.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017			

Case No.:12/4/84-ALC3/2017	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
104 HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic.No/Date:0210207567 02.05.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
105 HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

Case No.:5/4/84-ALC3/2017	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Deferred
106 HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date: 22.06.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Te (Noida) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.06.2017.			

Case No.:6/4/84-ALC3/2017	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2017 25.05.2017	Status: Approved
107			

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HQ File :01/84/050/00033/AM18/	RLA File :52/24/040/00011/AM18/	Lic.No/Date:5210042266 15.05.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA on repeat basis with AA No.0710110678 dated 23.11.2016 approved in ALC meeting no.18/84 dated 08.12.2016.
RA concern may take necessary action subject to compliance of other usual conditions.

108.

Case No.64	M/s. Dhruv Global Ltd.
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/204/AM-17/DES-V
RA. F.No. 05/25/039/0002/AM14	

Subject : Request for fixation of norms against Annual AA No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.12.2016 for fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013. Accordingly, as per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

109.

Case No. 65	M/s. Aditya Birla Grasim
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00300/AM-17/DES-V

Subject : Request for clarification of nomenclature of "Artificial Staple Fibre of Viscose Rayon & Viscose Staple Fibre" are same or not under ITC HS – 55041000 and SION A-1877 as the issue has raised by RA, Vadodara.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm submitted the clarification sought by the committee. Committee further decided to ask the firm to provide undertaking that items listed in SION A-1877 are used by them for taking decision by the Committee. The case stands deferred for re-listing on 22.06.2017.

110.

Case No. 66	M/s. Dhruv Global Ltd.
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00242/AM-17/DES-V
RA. F.No. 05/25/039/002/AM14	

Subject : Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 02.12.2016 for fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013. Accordingly, as per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

111.

Case No. 67	M/s. Dhruv Globals Ltd
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No.01/84/171/205/AM17/DES-V
RA. F.No.05/25/039/021/AM15	
Subject : Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.09.2016 for fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015. Accordingly, as per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

112 .

Case No. 68	M/s. Radnik Exports
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00009/AM-18/DES-V
RA. F.No. 05/27/039/00031/AM16 Dt. 04.02.2016	Annual AA No. 0510397557 dated 10.02.2016
Subject : Fixation of norms for the export product Girls Skirt mfd out of 100% cotton velvet woven dyed fabric width 142cm, GSM 225+/-10%(Style :Kids Lou) in respect of Annual Advance Authorization No. 0510397557 dated 10.02.2016.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510397557 dated 10.02.2016. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

113 .

Case No. 69	M/s. Radnik Exports
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00005/AM-18/DES-V
RA. F.No. 05/27/039/00025/AM14 Dt. 20.12.2013	Annual AA No. 05102374402 dated 24.12.2013
Subject : Fixation of norms for the export product Other Outer Garment Ladies Top, mfd out of 100% polyester woven dyed fabric width 57", GSM 90+/-10% (Style :Trip Top) in respect of Annual Advance Authorization No. 05102374402 dated 24.12.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374402 dated 24.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

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114 .

Case No. 70	M/s. Radnik Exports
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00001/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14 Dt. 24.12.2013	Annual AA No. 05102374417 dated 24.12.2013
Subject : Fixation of norms for the export product Ladies Top, mfd out of 100% polyester woven dyed fabric width 57cm, GSM 90+/-10% (Style :Sheet Blouse) in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

115 .

Case No. 71	M/s. Radnik Exports
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00003/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14 Dt. 24.12.2013	Annual AA No. 05102374417 dated 24.12.2013
Subject : Fixation of norms for the export product Other Outer Garments Ladies Top , mfd out of 100% Viscose woven dyed fabric width 50", GSM 130+/-10% (Style :P. Randan), Other Outer Garments Ladies Top, mfd out of 100% Viscose woven printed fabric width 50", GSM 130+/-10% (Style :P. Randan), in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

116.

Case No. 72	M/s. Radnik Exports
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00002/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14 Dt. 24.12.2013	Annual AA No. 05102374417 dated 24.12.2013
Subject : Fixation of norms for the export product Other Outer Garments Ladies Top , mfd out of 100% Viscose woven dyed fabric, width 49", GSM 130+/-10% (Style :P. Randan), Other Outer Garments Ladies Top, mfd out of 100% Viscose woven dyed fabric, width 49", GSM 130+/-10% (Style :P. Rivorie), in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

117.

Case No. 73	M/s. Maya Exports Corporation
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00086/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14 Dt. 24.12.2013	Annual AA No. 05102374417 dated 24.12.2013
Subject : Request for amendment of the GSM(+/-15) in respect of 25 AAs (AA No. 0510375400 Dt 06.01.2014, AA No.. 0510384141 Dt 16.04.2014, AA No.. 0510384320 Dt17.04.2014, AA No. 0510384880 dt 24.04.2014, AA No.. 0510385727 Dt 05.05.2014, AA No.. 0510386963 Dt20.05.2014, AA No.. 0510386964 dt 20.05.2014, AA No.. 0510386965 Dt 20.05.2014, AA No.. 0510387777 Dt30.05.2014, AA No. 0510387783 Dt 30.05.2014, AA No. 0510389043 Dt 25.06.2014, AA No. 0510389790 Dt 18.07.2014, AA No. 0510389787 Dt 18.07.2014, AA No. 0510390730 Dt 25.08.2014, AA No. 0510390974 Dt 04.09.2014, AA No. 0510391467 Dt 07.10.2014, AA No. 0510391971 Dt 13.11.2014, AA No.. 0510391972 Dt 13.11.2014, AA No. 0510392522 Dt 19.12.2014, AA No. 0510392673 Dt02.01.2015, AA No. 0510392974 Dt 23.01.2015, AA No. 0510393000 Dt 28.01.2015, AA No. 0510393001 Dt 28.01.2015, AA No. 0510393027 Dt29.01.2015, AA No. 0510393445 Dt 03.03.2015) which were decided in different NC meetings.	
Decision: Committee held the hearing with representative of the firm and considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Firm's representatives attended the personal hearing and explained the mistaken submission of GSM(+/-15%) in r/o subject licenses. Committee after discussion decided to accept the firm's request and ask the RA to revise the flexibility to GSM+/-10% instead of GSM +/-15% as per General Note 15 of Textile Product for all the licenses and accordingly calculate their usage/entitlements of inputs. Committee also decided to advise the Firm to be careful while filing the application and RA while issuing licenses as per policy. RA concerned may take necessary action subject to compliance of other usual conditions.	

118.

Case No. 74	M/s. Apparel Export Promotion Council
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/186/AM-17/DES-V
Subject : Proposal for simplification of import and export procedure.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgaon. DG has remarks on note - <u>"2.45 sq mtrs seem to be may high! Needs to be examined"</u> The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC decided to wait for their comments and defer the case for re-listing on 22.06.2017	

119.

Case No. 75	M/s. Radnik Exports
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/171/00279/AM-17/DES-V
RA. F.No. 05/27/039/018/AM13	
Subject : Fixation of norms for the export product "Ladies Top made out of 100% Nylon knitted (net embroidery fabric width- 140 cms , GSM 95+/-10% in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Firm had requested on 01/02/2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. Firm's representative was asked to give write up for higher wastage for consideration of the case. The case stands deferred for re-listing on 22.06.2017.

120.

Case No.76	M/s. Pret Interpret Clothing Pvt. Ltd.
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	
Subject : Fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 .	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 alongwith the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC(MSME) on 15.10.2014. The case stands deferred for re-listing on 22.06.2017.	

121.

Case No. 77	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 4/AM-18 dt. 25.05.2017	File No. 01/84/162/00020/AM18/DES-V
Subject : Fixation of norms for export product Ladies Skirt 100% Polyester Woven Dyed Fabric GSM 180 (Tolerance + or - 10%) Style No.4731X against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24-04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided ask the firm to attend the personal hearing on 08.06.2017 with sample of the export product in this case. The case stands deferred for re-listing on 08.06.2017.	

122.

Case No.	M/s. Orient Craft
NC Meeting No. 04/AM18 dated 25.05.2017	F.No. 01/84/171/282/AM17/DES-V
Clarification on issue of Advance Authorisation under scheme of Para 4.04 of FTP	
Decision: M/s. Orient Craft vide their letter dated 21.02.2017 have requested for clarification on issue of Advance Authorisation under scheme of Para 4.04 of FTP and stated that the objection raised against application filed vide No. 05/27/095/00160/AM17 for input of fabric is not permissible for J-270 to J296 as per condition No. 14 of General Notes for Textiles. The firm has for the clarification on the following points: The item of exports covered under 4.04A scheme of FTP as export product fall in Chapter 62 having printed SION at S.No. J-270. Since the dominant fibre of fabric is cotton, is falls under HS Code 52 (of cotton textile)	

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The Special Advance Authorisation should have been granted but the application filed vide No. 05/27/095/00160/AM17 was put under objection alleging that input fabric is not permissible for J-270 to J296 as per condition No. 14 of General Notes for Textiles.

Committee considered the case and note that this is a policy matter and the clarification in the above case may be given by Policy Section and papers may be forwarded to that Section for necessary action.

123.

253:

Case No.79	M/s. Omjyoti Apparels						
NC Meeting No. 04/AM18 dated 25.05.2017	F.No. 01/84/171/301/AM17/DES-V						
Requested for condonation of consumption and acceptance of GSM in terms of Textile General Note No.19 for regularization of Advance Licence No. 0510355175 dated 23.12.2009.							
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to accept the request of the firm and decided to allow embellishment weight while calculating GSM in terms of Textile General Note No. 19 as per calculation submitted by the firm as under:							
SHIPPING BILL NO & DATE	ACTUAL QTY EXPORTED AS PER LICENSES	NET WEIGHT S PER S/BILL	ACTUAL CONSUMPTIN OF THE FABRIC AS PER LICENSE(1.587 SQM/PC)	GSM AS PER WT. ON THE S/BILL	WEIGHT OF EMBELLISH MENT (GSM)	GSM OF THE FABRIC (5-6)	GSM AS PER CONDITION SHEET)
8210072 04.03.2010	4002 PCS	616.50 KGS	6351.57	97	25	72	75+/-10%
8276128 23.03.2010	816PCS	136.00 KGS	1295.20	105	25	80	75+/10%
8274869 22.03.2010	816 PCS	136.00 KGS	1295.20	105	25	80	75+/-10%
RA concerned may take necessary action subject to compliance of other usual conditions.							

124.

Case No.80	M/s.Amrit Exports (P) Ltd.
NC Meeting No.04/AM-18 dated 25.05.2017	F.No. 01/84/050/042/AM15/DES-V
RA F.No.35/24/040/00014/AM11	Adv. Authorisation No. 3510030745 dated 24.06.2010
Mismatch CAD submitted by the firm to RA, Kolkata for issue of Special Adv. Authorisation scheme under para 4.04 (a) (1) of FTP with the decision taken by NC on 29.09.2016.	
Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to examine the matter and the case stands deferred for re-listing on 25.05.2017.	

125.

Case No.81	M/s.Loyal Textile Mills Ltd.
NC Meeting No.04/AM-18 dated 25.05.2017	F.No. 01/84/050/199/AM10/DES-V
RA F.No.35/24/040/29/AM10	Adv. Authorisation No. 3510028513 dated 14.12.2009

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed
1.	Mill made 100% cotton fabrics, GSM-125+/-10% with flame retardant finish woven quilted with thinsulated, Net content of cotton-18793.75 Kgs & Net weight of thinsulate – 6765.75 Kgs & Net weight of FR thread – 640.20 Kgs.	26,199.7 Kgs.	Raw Cotton natural fibre	23,680 Kgs. (1.26 Kgs./ Kg. of cotton content of export product)	No change
			Vat Dyes	@ 1.5% of cotton fabric in export product	No change
			Flacovan flame resistant chemicals	11,580 Kgs. (442 gms./Kgs. of fabric in export product)	12385.08 Kgs. (659 gms./Kgs. of fabric in export product)
			Ukadan flame resistant chemicals	47 gms./Kgs. of fabric in export product	64 gms./Kgs. of fabric in export product
			Silastan flame resistant chemicals	20 gms./Kgs. of fabric in export product	23.8 gms./Kgs. of fabric in export product
			Silastan flame resistant chemicals	4 gms./ Kgs. of fabric in export product	9 gms./ Kgs. of fabric in export product
			Thinsulate lining material	Net to net with accountability clause alongwith relevant GSM	Net to net with accountability clause
			FR Thread sewing thread	Net to net with accountability clause	Net to net with accountability clause

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5.

RA concerned may take necessary action subject to compliance of other usual conditions.

126.

26.

Case No.82	M/s.Loyal Textile Mills Ltd.				
NC Meeting No.04/AM-18 dated 25.05.2017	F.No. 01/84/050/287/AM10/DES-V				
RA F.No.35/24/040/00037/AM10	Adv. Authorisation No. 3510029331 dated 02.03.2010				
Enhancement of input output norms for export of technical fabric and garments with flame retardant finish against Advance Authorization No.3510029331 dated 02.03.2010.					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-					
S. No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed
1.	100% Cotton	25,666.200	Raw Cotton	22,101 Kgs.	22,732.920 Kgs.

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Dyed Woven Fabrics (120 GSM) with Flame Resistant Finish and Quilted with Thinsulate (Net content of Cotton – 18042 Kgs., Net content of Thinsulate – 97000 Mtrs. (6984 Kgs.), Net content of FR Thread – 10670000 Mtrs. (640.20 Kgs.)	Kgs.	natural fibre	(1.225 Kgs./ Kg. of cotton content of export product)	(1.26 Kgs./ Kg. of cotton content of export product)
		Vat Dyes	@ 1.5% of cotton fabric in export product	@ 1.5% of cotton fabric in export product
		Flacovan flame resistant chemicals	11,344 Kgs. (442 gms./Kgs. of fabric in export product)	11,889.678 Kgs. (659 gms./Kgs. of fabric in export product)
		Ukadan flame resistant chemicals	1206 Kgs. (47 gms./Kgs. of fabric in export product)	1154.688 Kgs. (64 gms./Kgs. of fabric in export product)
		Silastal flame resistant chemicals	513 Kgs. (20 gms./ Kgs. of fabric in export product)	429.4Kgs. (23.8 gms./ Kgs. of fabric in export product)
		Silastan flame resistant chemicals	103 Kgs. (4 gms./ Kgs. of fabric in export product)	162.378 Kgs. (9 gms./ Kgs. of fabric in export product)
		Thinsulate lining material	7124 Kgs. (with 2% wastage)	7333 Kgs. (with 2% wastage)
		FR Thread sewing thread	1,07,76,700 Meter (with 1% wastage)	1,12,03,500 Meter (with 1% wastage)

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5.
RA concerned may take necessary action subject to compliance of other usual conditions.

127.

Case No. 83	M/s. Orient Fashion Export (India) Pvt. Ltd.
NC MEETING NO.04/AM-18 Dated 25.05.2017	F. NO.01/84/171/14/AM-18/DES-V
Fixation of norms exports products 'Ladies Top in 100% Polyester Solid Dyed Woven Fabrics, GSM:175 +/-10% (Variation). (Style No.7686279) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: M/s Orient Fashion Export (India) Pvt. Ltd. New Delhi vide their application dated 13.05.2017 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

128.

Case No.84	M/s.Richa Global Exports Pvt. Ltd.
NC MEETING NO.04/AM-18 DATED 25.05.2017	F.NO.01/84/162/00074/AM-18/DES-V
Fixation of Norms for Export Product – (1). Ladies top of 96% Viscose 4% Spandex Printed	

Knitted Fabric GSM 180(+/-10%) Style No.1357738/1407738/1357877/ 1407877/1407902, (2). Ladies top of 96% Viscose 4% Spandex Printed Knitted Fabric GSM 180(+/-100%) Style No. 1707877/1707738/1707902- under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 19.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

129.

Case No.85	M/s. Richa Global Exports Pvt. Ltd.
NC MEETING NO.04/AM-18 DATED 25.05.2017	F.NO.01/84/162/00073/AM-18/DES-V
Fixation of norms for Export Product - Ladies Top of 100% Polyester Dyed Woven Fabric GSM125(+/-10%) alongwith Indian Fabric, Style No. 452258- under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 20.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

130.

Case No.86	M/s.Shahi Exports Pvt.Ltd.
NC MEETING NO.04/AM-18 DATED 25.05.2017	F.NO.01/84/162/00078/AM-18/DES-V
Fixation of Norms of Boys Jacket with Hood made of 93% Polyester 7% Elasthane Bonded Fabric GSM 305(Face:84% Polyester 16% Elasthane Woven Fabric and Back:100% Polyester Fleece Knitted Fabric) (Tolerance +/- 10%), (Style No.105299) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 22.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

131.

Case No.87	M/s.Shahi Exports Pvt.Ltd.
NC MEETING NO.04/AM-18 DATED 25.05.2017	F.NO.01/84/162/00077/AM-18/DES-V
Fixation of Norms for Boys Jacket with Hood made of 100% Polyester Bonded Fabric GSM 270(Face: 100% Polyester Woven Fabric and Back: 100% Polyester Fleece Knitted Fabric) (Tolerance + or – 10%)(Style No.103496)- under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 22.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

132.

Case No.88	M/s.Richa Global Exports Pvt.Ltd.
NC MEETING NO.04/AM-18 DATED 25.05.2017	F.NO.01/84/171/15/AM-18/DES-V
Fixation of Norms for Export Product - Ladies Top of 100% Polyester Dyed Woven Fabric GSM 150(+/-10%) alongwith lining of 100% Polyester Dyed Woven Fabric GSM 91(+/-10%), STYLE NO. 448694/444383.- under Special Advance Authorisation Scheme under para 4.04(a)1 –FTP 2015-20.	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 24.05.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

133.

Case No.89	M/s.Modelama Exports Pvt. Ltd. New Delhi
NC MEETING NO.04/AM-18 DATED 25.05.2017	F.NO.01/84/162/00058/AM-18/DES-V
Fixation Of Norms for export of (1). Ladies Blouse made from 100%Polyester Dyed Woven Fabric Filament Yarn Textured Width 56”GSM 80(+/-10%) Style no.447031 (2). Ladies Blouse made from 100% Polyester Dyed Woven Fabric Filament Yarn Textured Width 57” GSM 89(+/-10%) Style No.447029 Under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/s. Modelama Exports Pvt. Ltd. vide their letter dated 12.05.2017, have	

requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

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